

- (c) whether Government has promised any special economic package for such small tea growers in Assam;
- (d) if so, the details thereof; and
- (e) the details of steps taken for the development of tea industry, more particularly the small tea gardens?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) and (b) Yes, Sir. The average production from small grower sector in Assam is around 100 Million Kg and it constitutes nearly 25% of the total production of Assam. A survey conducted by the State Government in 14 districts of Assam indicated that there were more than 68,000 small tea growers. The State Government proposes to continue the survey in the remaining 13 districts and also re-survey the 14 districts surveyed earlier so as to enumerate those small tea growers who have been left out during the initial survey.

(c) and (d) Yes Sir. The Government of Assam has, on 7th February, 2011, notified the “ASSAM CESS UTILIZATION POLICY, 2010”. The Policy is aimed at strengthening the small tea growers and the workers engaged in the small tea growers’ gardens through financial support; organizing them into self help groups and cooperatives and also for setting up of tea factories in the co-operatives sector so as to achieve quality, as well as to get better price of green leaf on the basis of price sharing formula of the tea board.

(e) The Government of India through the Tea Board has taken several steps for development of the tea industry including small tea growers in the country. These measures include extending financial support for re-plantation and rejuvenation of the old and uneconomic tea areas; modernization of the tea processing factories for producing quality teas; market promotion; welfare of the workers of the tea gardens and support for research and Development institutions for carrying out research aimed at improving production, productivity and quality. A separate Directorate for addressing the developmental needs of small growers with headquarters at Dibrugarh in Assam is being established.

#### **Identification of States for NIMZs**

781. SHRI A. ELAVARASAN :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has identified some States that will lead the National Investment and Manufacturing Zone (NIMZ) project as part of National Manufacturing Policy;

(b) if so, the details thereof;

(c) whether Government also proposed to set up some world class urban centres that will be hub of manufacturing activity in the country and will help to increase the share of manufacturing from 16 per cent of GDP to 25 per cent; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCIENDIA) : (a) and (b) 7 Investment Regions under Delhi Mumbai Industrial Corridor (DMIC) have been identified as potential NIMZs. The details are as under:

- i. Ahmedabad-Dholera Investment Region, Gujarat (900 sq km)
- ii. Shendra-Bidkin Industrial Park city near Aurangabad, Maharashtra (84 sq km)
- iii. Manesar-Bawal Investment Region, Haryana (380 sq km)
- iv. Khushkhera-Bhiwadi-Neemrana Investment Region, Rajasthan (150 sq km)
- v. Pithampur-Dhar-Mhow Investment Region, Madhya Pradesh (370 sq km)
- vi. Dadri-Noida-Ghaziabad Investment Region, Uttar Pradesh (250 sq km) and
- vii. Dighi Port Industrial Area, Maharashtra (230 sq km).

(c) and (d) The National Investment & Manufacturing Zones (NIMZs) are conceptualized as integrated industrial townships with all important elements necessary to help the growth of manufacturing, e.g. state-of-the-art infrastructure; clean and energy efficient technology; simplified business regulations; and the necessary social and institutional infrastructure.

#### **Strengthening of trade with SAFTA nations**

782. SHRI PRAKASH JAVADEKAR :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the different articles India is importing and exporting to its neighbours in South Asia under the South Asian Free Trade Agreement (SAFTA);

(b) the State-wise and article-wise details thereof since 2009; and

(c) what are the steps taken by Government to strengthen trade and commerce with its SAFTA member States?